

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31.

C.P.(IB)/846(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd.
Through RP MVK IPE LLP
Vs
Vinod G. Agarwal

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Adv. Vedanshi Shah i/b Adv. Mahalakshmi Ganpathy, Ld. Counsel for RP present (VC).
2. Counsel for the RP submits that RP has filed the report, however, the same is pending before the Registry for scrutiny. Counsel for the Personal Guarantor seeks copy of the RP's report along with copy of the Petition. Counsel for the RP is directed to serve the same immediately through e-mail. Personal Guarantor is given two weeks' time to file reply with a copy served upon the Financial Creditor.
3. List this matter on 13.05.2024 for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)